

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank
v.

Bhushan Power and Steel Limited

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 02.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Aayushi Singh, Ms. Ranjana Roy Gawai,
Adv. For IA 320/2021

For the Respondent

Mr. Arun Kathpalia, Sr. Adv. With Mr. Manmeet
Singh & Ms. Nishtha Chaturvedi, Adv.
Mr. Rana Mukherjee, Sr. Adv. with Ms.
Debopriyo Moulik, Adv. For IA 320/2021
Mr. Ashish Venugopal, Ms. Ankita Roy,
Advocates i/b Mr. Ashish Venugopal, Advocate

ORDER

List on 07.09.2021.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)